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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP No. 245/2005
OA No. 2687/2004

New Delhi this the 8th day of August, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Shri Sher Singh
Son of Late Shri Kuha Singh,
Retd. Inspector Wireless Traffic,
HQ's Office Baroda House, New Delhi.
Resident of D/90/B, Pandav Nagar, Delhi-110091

(By Advocate Shri M.L.Sharma)

Applicant

Shri Thomas
General Manager, Northern Railway,
Baroda House, New Delhi.

(By Advocate Shri V.S.R. Krishna)

Respondent

O R D E R (ORAL)

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)

Learned counsel of the respondents has filed compliance affidavit along with orders dated 6.8.2005 passed by the respondents in compliance of Tribunal's directions contained in order dated 10.11.2004. Compliance having been made, Contempt Petition is dropped and notice issued to respondent is discharged. In case applicant is still aggrieved he shall have liberty to challenge these orders as per law.


(Mrs.Meera Chhibber)
Member (J)

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(V.K.Majotra)
Vice Chairman (A)

8.8.05